

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

CP (IB) No. 295/9/HDB/2022

AND

IA (IBC) 649/2024 in CP (IB) No. 295/9/HDB/2022

u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Largess Engineering

...Operational Creditor

AND

M/s. Power Mech Projects Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 649/2024

Learned Counsel Ms Mohana Sharda for the counsel on record Mr Vinay Kumar Jain, for Operational Creditor present through Video Conference.

This is an application for condoning the delay in filing compliance memo filed under Rule 11 of NCLT, 2016. Heard. Delay condoned. Accordingly, **this application is allowed and disposed of.**

CP (IB) No. 295/9/HDB/2022

Learned Counsel Ms Mohana Sharda for the counsel on record Mr Vinay Kumar Jain, for Operational Creditor present through Video Conference.

Heard. **For orders on 28.05.2024.**

Later Mr Srikanth, Legal Officer for Corporate Debtor present through Video Conference and stated that due to connectivity issue he was unable to present when the matter was called.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)